

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
Rajya Sabha**

**UNSTARRED QUESTION NO. : 23**

**TO BE ANSWERED ON THE 21st July 2025**

**SETTING UP OF INDEPENDENT AVIATION SAFETY BOARD**

**23. SHRI SAKET GOKHALE**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) whether Government is considering to set up an autonomous aviation safety board for investigating air accidents which will be independent of the Ministry of Civil Aviation;**

**(b) if so, the proposed timeline; and**

**(c) if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a) to (c): The Government established Aircraft Accident Investigation Bureau (AAIB) on 30 July 2012 in accordance with Annex 13 to the Convention on International Civil Aviation and was given statutory status through the Aircraft (Amendment) Act, 2020 which has been retained in the Bharatiya Vayuyan Adhiniyam, 2024. All Accidents and Serious Incidents are investigated by AAIB independently as per provisions of ICAO Annex 13 and the Aircraft (Investigation of Accidents and Incidents) Rules, 2017. Hence, there is no requirement to set up a new body for investigating air accidents.**

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